

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

Date of Reserving the Order	Date of Pronouncing the Order
01.09.2026	01.10.2026

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THE HON'BLE MR JUSTICE C. SARAVANAN

W.P.(MD)No.27133 of 2025

{CNR: HCMD011356132025}



Case QR

D.Gengai Muthu
S/o.Duraisamy,
D.No.4, 4th Street,
Singarathoppu,
Aruppukottai Town,
Virudhunagar District.

..Petitioner(s)

Vs

1. The District Registrar
Registration Department,
Virudhunagar District.
2. The Sub Registrar,
Thiruchuli Sub Registrar Office,
Virudhunagar District.
3. Chellapandi,
S/o.Subramania Thevar alias Karuppasamy
Thevar, No.3-226-4, 3/153, Middle Street,
Melakandamangalam Village (PO), Tamilpadi,
Virudhunagar District - 626 129.
4. Rajendran,
S/o.Subramania Thevar alias Karuppasamy
Thevar, Pasumpon Nagar, Thottamadakkipatti,
Sevalpatti PO, Virudhunagar District - 626 140.



5. Muruganandam,
S/o.Subramania Thevar alias Karuppasamy
Thevar, No.3-226-4, Melakandamangalam
Village PO, Tamilpadi,
Virudhunagar District - 626 129.

6. Indirani, W/o.Velchamy,
Door No. 2/120, Vedanatham Village,
Vilathikulam Taluk, Tuticorin District.

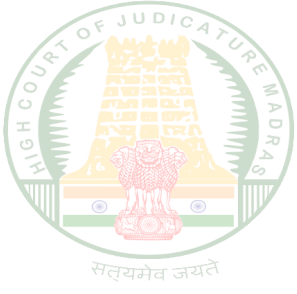
7. Latha,
W/o.Ramesh, Door No. 7/29A, Meenkadai
Street, Paramakudi Town and Taluk,
Ramanathapuram District.
(R3 to R7 are impleaded vide court order dated
16.10.2025 in WMP(MD)No.22237 of 2025 in
WP(MD)No.27133 of 2025 by GRSJ)

..Respondent(s)

Writ Petition filed under Article 226 of the Constitution of India, praying this court to issue a Writ of Certiorarified Mandamus to call for the records pertain to the impugned refusal check slip in RFL/Thiruchuli/24/2025 dated 22.09.2025 issued by the 2nd respondent and quash the same and consequently, direct the 2nd respondent to register the settlement deed dated 22.09.2025 presented by the petitioner in favour of his son namely, G.Karthikeyan in respect of the property situated in Bymash No.28/6, Survey No.95/2 to an extent of 16 cents and Bymash No.154, 155, 156, Survey No.33/1 to an extent of 3 acres and 88 cents, Melakandamangalam Village, Aruppukottai Taluk, Virudhunagar District and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of this case and thus render justice.

For Petitioner(s): Ms.D.Rajeswari

For Respondent(s): Mr.R.Parthiban
Special Government Pleader for R1 and R2



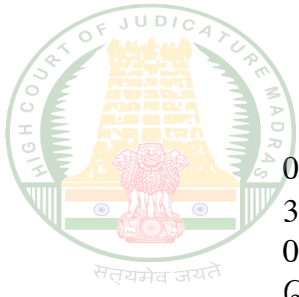
Mr.J.Karthikeyan for R3 to R7

ORDER

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The petitioner is before this Court against the impugned Refusal Check Slip bearing reference in Refusal No.RFL/Thiruchuli/24/2025 dated 22.09.2025, whereby the Settlement Deed dated 22.09.2025 executed by the petitioner in favour of his son, G.Karthikeyan, has been returned with the following observations:

“விருதுநகர் மாவட்டம் திருச்சுழி சார்பதிவக எல்லைக்குட்பட்ட மேலகண்டமங்கலம் கிராமம் பைமாஸ் நிர்.28/6 1), சர்வே எண்.95/2 நஞ்சை செண்டு 60ல் வடபுறம் செண்டு 16க்கு ஏர்ஸ் 0.06.5ம், 2).ஷை கிராமம் பைமாஸ் நம்பர் 154, 155, 156,சர்வே எண். 33/1ல் புஞ்சை ஏக்கர் 3 செண்டு 88க்கு ஏர்ஸ்1.57.0ம் சேர்த்து 22.09.2025ம் தேதியில் தானசெட்டில்மெண்ட் ஆவணம் இன்று மதியம் 1.00 அளவில் பதிவுக்கு தாக்கல் செய்யப்பட்ட நிலையில் மேற்படி சர்வே எண்ணில் ஷை சொத்து தொடர்பாக சென்னை பதிவுத்துறைத்தலைவர் அவர்கள் சுற்றறிக்கை எண் 18223/சி1/2013 நாள் 08.11.2013 படியும், மற்றும் சென்னை பதிவுத்துறைத்தலைவர் அவர்கள் சுற்றறிக்கை 39708/சி1/2018, நாள்: 04.10.2018ன் படி இவ்வலுவலக வில்லங்கசான்று பரீசிலினையின் போது மேலே கண்ட சர்வே எண்ணில் எண் திரு-துரைச்சாமி அவர்கள் குமாரர் திரு.து கெங்கைமுத்து எழுதிக்கொடுப்பவராகவும் அவரது மகன் எழுதிவாங்குபவர் திரு கெ.கார்த்திகேயன் எழுதி பெறுபவராகவும் ஆவணம் தாக்கல் செய்யப்பட்டது. மேற்படி ஆவணத்தின் மூல ஆவணமாக கருப்பணத்தேவர் அவர்கள் மகன் சிறைமீட்டார்த்தேவர் தனக்காகவும் தன் மக்கள் மைனர்கள் கார்டியன் நிலையில் வாங்கப்பெற்ற கிரைய ஆவணம் 497/1944ம், ரத்தினம்மாள் அவர்களால் 15.12.1965ம் தேதி அருப்புக்கோட்டை சார்பதிவகம் 3புத்தகம் 30/1965நிர் பதிவு ஆவணம் மூலம் எனக்கு உயில் சாசணம் எழுதிக் கொடுக்கப்பட்டு அவர் கடந்த 20.03.1968ம் தேதி காலம் சென்ற பின்பு நடைமுறைக்கு வந்த நிலையில் ஆவணத்தின் கண்ட 1,2லக்க சொத்துக்கு வருவாய் மற்றும் பேரிடர் மேலாண்மைத் துறை நில உரிமை விபரங்கள் 10(1) வட்டம் அருப்புக்கோட்டை வருவாய் கிராமம் மேலக்கண்டமங்கலம் பட்டா எண். 44வில் சிறைமீட்டத்தேவர் மகன் கிழவத்தேவர் பெயரில் சர்வே எண். 95/2Aக்கு ஹெக்.



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0.12.0. மாற்றப்பட்டுள்ளது. மற்றும் பட்டா எண்75ல் சர்வே எண். 33/14 யுல் ஹெக். 0.35.25ம், சர்வே எண். 33/12ல் வெறக் 0.22.50ம ` சுப்பிரமணியதேவர் ` என்ற கருப்பசாமிதேவர் பெயரிலும், பட்டா எண். 2020ல் சர்வேஎண். 33/14B ஹெக்.0.60.75 கூட்டு பட்டாவில் முருகானந்தம், இராஜேந்திரன், செல்லப்பாண்டி பெயரிலும் உள்ளது. மேற்படி சொத்து தொடர்பாக ஆவணத்தை பதிவு செய்ய பதிவுத்துறைத்தலைவர் சுற்றறிக்கையின்படி முன் ஆவணங்கள் மற்றும் பட்டா ஆகியவற்றினை பரிசீலிக்க வேண்டுமென தெரிவிக்கப்பட்டுள்ள நிலையில் மேற்படி ஆவணம் எழுதி கொடுப்பவர் பெயரில் பட்டா இல்லாததால் எழுதிகொடுப்பவர் பெயரில் பட்டா மாறுதல் செய்த பின்பு மீள தாக்கல் செய்ய அறிவுறுத்தப்படுகிறது."

2. The case of the petitioner is that the petitioner is the owner of the land measuring an extent of 4 acres in Survey Nos.95/2A and 33/1, by virtue of two Sale Deeds, namely, Doc.No.497/1944 dated 27.03.1944, measuring an extent of 16 cents, and Doc. No.332/1948 dated 24.02.1948, measuring an extent of 3.84 acres.

3. It is the case of the petitioner that the first mentioned document was executed by one Siraimeeta Thevar, for himself and his minor sons, namely, Karuppanadevar, Karuppasamy Thevar @ Subramania Thevar and Kilavan to one Rathinammal and after his death, the second mentioned document was executed by his three minor sons namely Karuppanadevar, Karuppasamy Thevar @ Subramania Thevar and Kilavan through their mother, namely, Angammal, who is the wife of the said Siraimeeta Thevar in favour of the said Rathinammal.



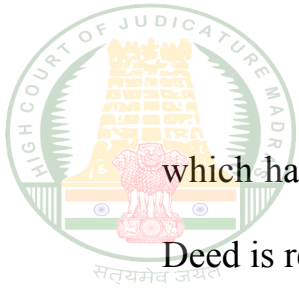
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4. It is the further case of the petitioner that the said Rathinammal did not have any issues and therefore, had executed a registered Will which was registered as Doc.No.30/1965 dated 15.12.1965, in favour of the petitioner. It is the case of the Petitioner that the Petitioner as the nephew of the said Rathinammal, bequeathed the above properties purchased by her under the above two mentioned documents and by virtue of the registered Will .

5. For the sake of clarity, the property purchased by the said Rathinammal and in respect of which the Will was executed by the said Rathinammal in favour of the petitioner are reproduced below:

S.No	Doc.No. & Date	Document	Executant	Claimant	Survey Number	Extent
1.	497/1944 & 27.03.1944	Sale Deed	Siraimeeta Thevar and his three sons	Rathinammal	95/2A	16 cents
2.	332/1948 & 24.02.1948	Sale Deed	Angammal and her three sons	Rathinammal	33/1	3 acre 88 cents
3.	30/1965 & 15.12.1965	Will	Rathinammal	Gengai Muthu	95/2A 33/1	16 cents 3 acre 88 cents

6. The land which was bequeathed in favour of the Petitioner has now been proposed to be settled by the petitioner in favour of his son Karthikeyan,



which has now been rejected. The description of the property in the Settlement Deed is reproduced below for the sake of clarity:

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சொத்து விபரம்	
1. விருதுநகர் பதிவு மாவட்டம் திருச்சுழி கிளைப்பதிவு மாவட்டம் அருப்புக்கோட்டை வட்டம் மேலக்கண்டமங்கலம் கிராமத்தில் பைமாஸ் நம்பர்.28/6 சர்வே எண்.95/2 நஞ்சை செண்டு 60ல் வடபுறம் செண்டு 16க்கு ஏர்எஸ் 0.06.5க்கு மால்-வடக்கு - சர்வே எண்.33-14 நிர் நிலம் தெற்கு - சர்வே எண்.95-2ஏ நிர் நிலம் மேற்கு - சர்வே எண்.95-1 நிர் நிலம் கிழக்கு - சர்வே எண்.95-2பி நிர் நிலம் இதற்குள் செண்டு 16 கட்டுப்பட்டது. மேற்படி சொத்து தற்போது உட்பிரிவுப்படி பட்டா எண்.44ல் சர்வே எண். 95/2A நஞ்சை ஏர்எஸ் 0.12.0 என உட்பிரிவாகியுள்ள சர்வே எண்ணில் கட்டுப்பட்டது.	2. மேற்படி மேலக்கண்டமங்கலம் கிராமத்தில் பைமாஸ் நம்பர்.154, 155, 158, சர்வே எண்.33/1 புஞ்சை ஏக்கர் 3 செண்டு 88க்கு ஏர்எஸ் 1.57.0க்கு மால்:- நஞ்சை மாலுக்கும் வடக்கு திருமேனி நாதன் செட்டியார் புஞ்சைக்கும் கிழக்கு திருமேனி நாதன் செட்டியார் புஞ்சைக்கும் தெற்கு திருமேனி நாதன் செட்டியார் புஞ்சைக்கும் மேற்கு இதற்குள்பட்டது. மேற்படி சொத்து தற்போது உட்பிரிவுப்படி பட்டா எண்.75ல் சர்வே எண்.33/14A புஞ்சை ஏர்எஸ் 0.35.25 எனவும், பட்டா எண்.2020ல் சர்வே எண்.33/14B புஞ்சை ஏர்எஸ் 0.60.75 எனவும், பட்டா எண்.75ல் சர்வே எண்.33/12 புஞ்சை ஏர்எஸ் 0.22.5 எனவும், பட்டா எண்.1994ல் சர்வே எண்.33/4 புஞ்சை ஏர்எஸ் 0.30.0 எனவும், உட்பிரிவாகியுள்ள சர்வே எண்களில் கட்டுப்பட்டது.

7. Independently, it appears that the petitioner has also approached the jurisdictional Tahsildar at Aruppukottai, Virudhunagar District, on 15.02.2023 for issuance of patta in respect of the lands in Survey Nos.95/2 and 33/1, which is sought to be settled in favour of the son. The request of the petitioner for



issuance of patta for the lands in the above survey numbers was rejected by the jurisdictional Tahsildar in his proceedings bearing reference in Na.Ka.A3/3281/2023 dated 03.01.2025. Text of the above said order is reproduced:-

"எங்களது மறுப்பு: எங்களது பட்டா மாறுதல் விண்ப்பங்களில் கூறப்பட்ட கணினி பட்டா எண்கள்.44 மற்றும் 75 இவற்றின் உரிமையாளர்கள் இறந்து விட்டனர் என்பதும் அவர்களது வாரிசுகள் என்றும் கூறிக்கொள்ளும் நபர்கள் அனுபவத்து வருகின்றனர்.

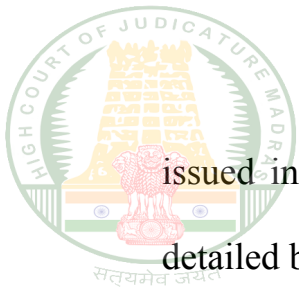
இலக்கம் 9ல் கூறப்பட்டுள்ள உச்சநீதிமன்ற Civil Appeal No.1382/2022 தீர்ப்பின்படி மேற்கூறிய சொத்துக்களில் முழு உரிமையாளரான (கிரையம் மற்றும் பதியப்பட்ட உயில் மூலம்) எனக்கே பட்டா மற்றும் அனுபவ உரிமை வழங்கப்படவேண்டும். ஆகவே இறந்தவர்களின் பெயரில் இருக்கும் மேற்கண்ட கணினி பட்டாக்கள் 44 மற்றும் 75 இவை தள்ளுபடி செய்யப்பட்டு என் பெயரில் பட்டா மாறுதல் செய்யப்பட வேண்டும்.

11) ஆகவே வட்டாட்சியரின் இலக்கம் 1ல் காணப்பட்ட வட்டாட்சியரின் உத்தரவை எதிர்க்கும் இந்த மனுவை அங்கீகரித்து எனது பட்டா மாறுதல் விண்ணப்பங்களை அங்கீகரிக்க தாழ்மையுடன் பணிந்து வேண்டுகிறேன்."

8. The said order has been challenged by the Petitioner before the District Revenue Officer, Virudhunagar District.

9. At this stage, the learned Senior Counsel appearing for the petitioner would submit that against the order of the Tahsildar dated 03.01.2025, an Appeal dated 10.02.2025 is pending before the District Revenue Officer, Virudhunagar District.

10. It appears that in respect of the above lands, pattas have also been



issued in the name of the sons of Siraimeeta Thevar and his descendants, as detailed below:

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S.No	Patta No.	Name	Survey No.	Extent
1.	44	Kilavan	95/2A	12 ares (30 cents)
2.	2020	Subramania Thevar @ Karuppasamy Thevar and his sons, Muruganandam (R5), Rajendran (R4), and Chellapandi (R3)	33/14B	60.75 ares (1 acre 50 cents)
3.	1994	Indirani (R6) and Latha (R7) (daughters of Subramania Thevar @ Karuppasamy Thevar)	33/4	30 ares (74 cents)
4.	75	Subramania Thevar @ Karuppasamy Thevar	33/14A	35.25 ares (87 cents)

11. The private respondents, who were subsequently impleaded before this Court, namely, respondents 3 to 7, are the grandchildren of Siraimeeta Thevar through his second son, namely, Subramania Thevar @ Karuppasamy Thevar, through his wife, namely, Somasundaramal.

12. The learned Senior Counsel for the petitioner would submit that the



petitioner has been in possession of the property since the execution of the registered Will dated 15.12.1965, registered as Doc.No.30 of 1965, by the said Rathinammal in favour of the petitioner.

13. To substantiate his case, the learned Senior Counsel also drew attention to the following two decisions of this Court:

1. *Amulraj vs. The Sub Registrar (W.P.(MD) No.11299 of 2025 dated 23.04.2025); and*
2. *D.Sivakumar vs. The Inspector General of Registration, Chennai and others (W.P.No.25546 of 2025 dated 16.07.2025).*

14. The learned counsel for the private respondents 3 to 7, on the other hand, would submit that there is no proof that the petitioner is in possession of the property which is said to have been bequeathed in favour of the petitioner pursuant to the aforesaid registered Will in Doc.No.30 of 1965 dated 15.12.1965.

15. That apart, it is submitted that these properties in Survey Nos.33/1 and 95/2, measuring an extent of 75 cents and 31 cents, respectively, were purchased by the private respondents' mother namely, Somasundarammal [wife of Subramania Thevar @ Karuppasamy Thevar, who is the second son of Siraimetta Thevar] from another person also named Subramania Thevar, son of



one Kandasamy Thevar vide registered Sale Deed in Doc. No.228 of 1991 dated 14.03.1991, in respect of the which patta was also issued in the name of the private respondents' mother, namely, Somasundaramal, wife of Subramania Thevar @ Karuppasamy Thevar in **Patta No.297**.

16. That apart, it is submitted that the private respondents' mother namely, Somasundaramal had earlier executed a registered Sale Agreement in Doc. No.604/2001 dated 12.03.2001, in favour of one Pandi which was later cancelled on 17.09.2018 by Doc. No.1862 of 2018.

17. It is further submitted that during the interregnum, the properties were sold to one Ramasamy Naicker by Doc. No.389 of 2004 dated 18.03.2004 by the private respondents' mother namely, Somasundaramal, as follows:

S.No.	Survey No.	Extent
1.	95/1	37 cents
2.	95/2B	31 cents
3.	33/1A1F1A1 33/4	75 cents
4.	33/1A1F1A1	1 acre 50 cents

18. It is the further case of the private respondents that after the death of

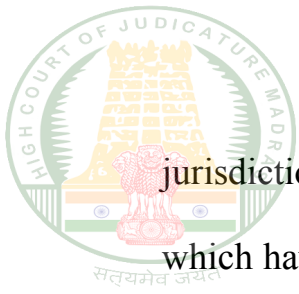


the said Ramasamy Naicker, the lands which were earlier conveyed to Ramasamy Naicker on 18.03.2004 under registered Doc. No.389 of 2004 were purchased back by the private respondents herein from his legal heirs, namely, Kanagaraj, Kuruvammal and Subbulakshmi by the following Sale Deeds:

S. No.	Date	Document No.	Claimants	Survey No	Extent
1.	26.03.2025	848/2025	Indirani & Latha	33/1A1F1A1	75 cents
2.	26.03.2025	849/2025	Muruganantham, Rejendran and Chellapandi	95/1 95/2B 33/1A1F1A1	37 cents 31 cents 56 cents

19. The learned counsel for the private respondents would further submit that pattas in respect of these lands stand in the name of the private respondents right from inception, after the initial purchase was made on 14.03.1991 from Subramania Thevar by their mother late Somasundaramal, barring the period when it was sold to Ramaswamy Naicker in 2004 and that the position was restored back in 2025, as mentioned above.

20. The learned Special Government Pleader appearing for the respondents 1 and 2 would submit that there is a contradiction between the Schedule in the Settlement Deed executed by the petitioner and the Will and further submits that the request of the petitioner having been rejected by the

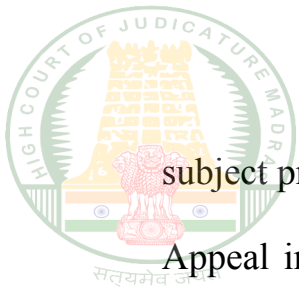


jurisdictional Tahsildar on 03.01.2025 for issuance of patta, the contents of which have been extracted, above question of the registration of Sale Deed does not arise.

21. The learned Special Government Pleader appearing for the respondents 1 and 2 would further submit that in the absence of patta, the registration cannot be entertained in view of Section 5 of the Tamil Nadu Patta Pass Book Act, 1983.

22. At this stage, the learned counsel for the private respondents 3 to 7 would further submit that they are in continuous possession of the property and that they are cultivating the same and have also availed crop loans in respect of the property and also have dug a well therein.

23. In response to the same, the learned Senior Counsel for the petitioner would submit that in the suit filed by the private respondents and others, who are the legal heirs of late.Subramania Thevar @ Karuppasamy Thevar, in O.S.No.85 of 2013 before the Additional District Munsif Court, Aruppukkottai, the Trial Court, in judgment dated 27.03.2023, has observed that there was no proof to substantiate that the private respondents were in possession of the



subject property and thereby, dismissed the suit, against which they preferred an Appeal in A.S.No.40 of 2023 before the Sub Court, Aruppukottai, which was dismissed as not pressed on 03.12.2024.

24. I have considered the arguments advanced by the learned counsel for the petitioner, the learned Special Government Pleader for the respondents 1 and 2 and the learned counsel for the respondents 3 to 7.

25. The reasons stated in the impugned Refusal Check Slip purely based on assumption that the property is not standing in the name of the petitioner / Gengai Muthu. There is no dispute that the title to the property is traced both by the petitioner as also the private respondents from one Siraimeeta Thevar, who is said to have executed a Sale Deed in favour of one Rathinammal as mentioned above way back in 1944 and 1948. The said Siraimeeta Thevar's wife namely, Angammal had also executed a Sale Deed in favour of one Rathinammal, who is said to be the paternal aunt of the petitioner. The said Rathinammal's husband namely, Sakarai Nadar @ Arumuga Nadar is said to be the petitioner's father's elder brother's wife.

26. It is also evident that the said Rathinammal had executed a registered



Will in Document No.30 of 1965 as mentioned above, bequeathing the rights in the aforementioned property in favour of the petitioner which is sought to be now settled by the petitioner in favour of son namely, Karthikeyan.

27. On the other hand, Somasundarammal, wife of Subramania Thevar @ Karuppasamy Thevar, who is said to be the daughter-in-law of the said Siraimetta Thevar, purchased an extent of 1.06 Acres from another person named, Subramaniya Thevar, son of Kandasamy Thevar. The husband of the said Somasundarammal viz., Subramania Thevar @ Karuppasamy Thevar is the son of the said Siraimetta Thevar and Angammal. These transactions are of the year 1991 and thereafter.

28. *Prima facie* indications are that there is a title dispute. There are also records to indicate that the private respondents have also obtained Patta in their name. Further, there are indications that Patta is still standing in the name of the said Siraimetta Thevar and his children and grandchildren. The petitioner's request for issuance of Patta has also been rejected by the jurisdictional Tahsildar, in his proceedings dated 03.01.2025.

29. It also appears that the petitioner is not in possession of the land,



although a registered Will was executed in favour of the petitioner way back in 1965 vide Document No.30/1965, dated 15.12.1965.

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30. A Division Bench of this Court in **N.Ramayee v. The Sub Registrar, Salem and another** vide its order dated 05.11.2020, W.P.No.674 of 2020, has held that Patta under Section 5 of the Tamil Nadu Patta Pass Book Act, 1983 is not mandatory for registering of document. In Paragraph 18, the Court has held as under:-

*“18. Conspectus of the various provisions **referred above** make it clear that the Registering Officer cannot go into the title of the property in respect of which document is presented. However, under various provisions he has power to refuse to accept the document for registration unless mistakes found in the document are set right properly. Except Section 22-A of the Tamil Nadu Act, other provisions **referred above** do not give any power to the registering officer to refuse to register the document presented by the person executing documents. Rule 60 also states that the registering officer can only enquire about the executant and the claimant of the instrument of sale regarding whose identity he has to satisfy himself. But the provisions does not give absolute power to refuse registration. As already indicated above, the purpose and object of the Act is to give a public notice about any encumbrance in the immovable property.”*

31. Thus, the fact remains that both the said Siraimeeta Thevar and his wife, Angammal, had transferred the land in favour of the said Rathinammal vide Document No.497 of 1944, dated 27.03.1944, and Document No.332 of 1948, dated 24.02.1948. The subsequent alienations of the same property in



favour of Somasundarammal by Subramania Thevar, S/o.Kandasamy Thevar, were, therefore, impermissible. Consequently, the said documents, *prima facie*, ought not to have been registered by the second respondent.

32. Therefore, to the extent that the lands had already been conveyed under Document No.497 of 1944, dated 27.03.1944, and Document No.332 of 1948, dated 24.02.1948, and were subsequently bequeathed in favour of the petitioner by Rathinammal under Document No.30 of 1965, dated 15.12.1965, the petitioner would be entitled to deal with and settle the said lands, but for the subsequent registrations.

33. The question as to whether the petitioner is in possession of the land or not can be adjudicated only after a full-fledged trial before the competent Civil Court. Therefore, it is open to the petitioner as well as the private respondents to establish their respective title and ownership over the land in question by instituting appropriate proceedings before the Civil Court. In view of the conflicting entries and registrations in respect of the same property, the validity of the competing documents cannot be conclusively adjudicated in the present proceedings.



34. Accordingly, it is open to the petitioner as well as the private respondents to work out their respective remedies before the competent Civil Court, including by seeking a declaration that Document No.497 of 1944, dated 27.03.1944, Document No.332 of 1948, dated 24.02.1948, Document No.848 of 2025, dated 26.03.2025, and Document No.849 of 2025, dated 26.03.2025, are null and void, in the light of the decision of the Division Bench of this Court in **Anitha v. Axelin Thiraviyam and Others** [W.A.(MD) No.3205 of 2025, dated 04.12.2025].

35. Accordingly, the Writ Petition stands disposed of, with a direction to the second respondent to register the document only upon the petitioner or the private respondents, as the case may be, obtaining an appropriate decree from the competent Civil Court. There shall be no order as to costs.

01-10-2026

Index: Yes/No

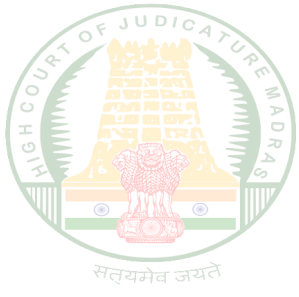
Speaking/Non-speaking order

Neutral Citation: Yes/No

smn2

To

1. The District Registrar
Registration Department,
Virudhunagar District.
2. The Sub Registrar,
Thiruchuli Sub Registrar Office,
Virudhunagar District.



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C.SARAVANAN, J.

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01-10-2026